

F.No. 3305-02/REG/FSSAI/2017
Food Safety and Standards Authority of India
(A statutory Authority under the Ministry of Health and Family Welfare, Govt. of India)
FDA Bhawan, Kotla Road, New Delhi-110002

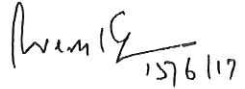
The 5th June, 2017

Subject: Direction under Section 16 (5) of Food Safety and Standards Act, 2006 regarding compliance of Notification no. F.No. 1(94)2015/Notification P&L/Enf/FSSAI dated 25th May, 2016 relating to declaration of class title, trans fat content and saturated fat content on label of the food products.

Reference is drawn to the notification no. 1(94)2015/Notification P&L/Enf/FSSAI dated 25th May, 2016 published in the Official Gazette of India regarding declaration of class title, trans fat content and saturated fat content on label of the food products and subsequent extension of timeline of this notification *vide* direction issued on 30th July, 2016, 1st December, 2016 and 2nd March, 2017.

2. Subsequently, several representations have been received from stakeholders requesting to further extend the compliance period in order to liquidate the existing stock of their products, including those that were recently launched. After due consideration, it has been decided to further extend the date of compliance of the above notification for a further period of three months i.e. up to 30th September, 2017. It may be noted that this would be the last such extension.

3. This issues with the approval of the Competent Authority in exercise of the power vested with Food Authority under Section 16(5) of Food Safety and Standards Act, 2006.



(S.K. Yadav)
Director (Regulatory Compliance)

To

1. All Food Safety Commissioner.
2. All Authorised Officer, FSSAI.
3. All Central Designated Offices of FSSAI.

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI